

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH

CIRCUIT SITTING AT BILASPUR

OA No.133/06

Bilaspur, this the 28th day of June 2006.

1. P.B.Dineshan
S/o late Shri P.S.Bhaskaran
Employed as MCM/Driver
posted under O/o the Divisional Engineer
(Construction)/Headquarters
South East Central Railway
Bilaspur Division, Bilaspur.
2. Jaisingh Chowhan
S/o Shri R.S.Chowhan
Employed as Driver Gr.I,
Posted under Executive Engineer
(Construction)
South East Central Railway
Bilaspur Division, Dagori (CG).
3. Dharamlal
S/o Shri Durgaprasad
Employed as Driver Gr.I
Posted under Divisional Engineer
(Construction)/Headquarters
South East Central Railway
Bilaspur Division, Bilaspur.
4. G.China Rao
S/o Shri G.Chinna Appyya
Employed as Driver Gr.II
Posted under O/o the Dy.Chief
Engineer (Const.)/Planning
South East Central Railway
Bilaspur Division,
Bilaspur.

...Applicants.

(By advocate Shri B.P.Rao)

Versus

1. Union of India through
The General Manager
South East Central Railway
G.M.Office, Bilaspur.
2. The Chief Personnel Officer
South East Central Railway
Bilaspur Zone, Bilaspur.
3. The Sr.Personnel Officer (Construction)
South East Central Railway
Bilaspur Division, Construction Office
Bilaspur.

Respondents.

(By advocate Shri M.N.Banerjee)

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O R D E R

By A.K.Gaur, Judicial Member

Heard Shri B.P.Rao, learned counsel for the applicant and Shri M.N.Banerjee, learned standing counsel for the respondents.

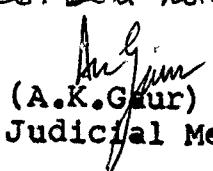
2. The applicants are employed as Meter Vehicle Drivers, presently posted in various offices of the Bilaspur Division of S.E.C.Railway. The nature of their duties are continuous and they are required to discharge 8 hours duty. However, on the basis of an authority of the Chief Personnel Officer, S.E.C.Railway, Bilaspur dated 21.6.2005, the respondent No.3 issued a revised Duty Roster and by changing the existing classification from continuous to essential intermittent, raised the duty hours to 10 hours continuous duty per day. Against the said change, all the applicants submitted a joint appeal to the Sr.P.O. Bilaspur, on 16.11.2005 followed by reminders. The grievance of the applicants is that their appeal dated 16.11.2005 has not been disposed of by respondent No.1.

3. Learned counsel for the applicants has submitted that the grievance of the applicants would be redressed if a direction is issued to the competent authority to consider and decide the representation of the applicants by passing a speaking and reasoned order within a specified time frame.

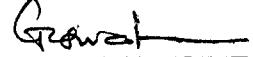
4. We accordingly direct the respondent No.1 to consider and dispose of the representation submitted by the applicants on 16.11.2005, by passing a reasoned and speaking order within three months from the date of receipt of a copy of this order.

5. The OA is disposed of as above.

6. Be it noted that we have not expressed any view on the merit of the case.


(A.K.Gaur)
Judicial Member

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(Dr. G.C.Srivastava)
Vice Chairman